

**Central Administrative Tribunal
Principal Bench, New Delhi**

CP-138/17 in OA-1408/16

With

CP-139/17 in OA-1410/16

CP-140/17 in OA-1409/16

CP-146/17 in OA-1580/16

New Delhi, this the 04th day of September, 2017

Hon'ble Mr. Shekhar Agarwal, Member (A)

Hon'ble Mr. Raj Vir Sharma, Member (J)

CP-138/2017 in OA-1408/16

Surender Kumar

Driver

B.No.26281, Sub. Pl. D.

Aged about 34 years

S/o Shri Sajjan Kumar

R/o Village Thana Kalan

Tehsil Kharkhoda

District Sonepat, Haryana.

.... Petitioner

(through Ms. Komal Aggarwal with Sh. Anil Mittal)

Versus

Shri Sandeep Kumar

Chairman-cum-Managing Director

Delhi Transport Corporation

I.P.Estate

New Delhi – 110 002.

.... Respondents

(through Sh. Umesh Joshi)

CP-139/2017 in OA-1410/16

Deepak Kumar

Driver

B.No.25417, Sub. Pl. D.

Aged about 32 years

S/o Shri Daya Nand Dangi

R/o Village Kundli

District Sonepat, Haryana.

.... Petitioner

(through Ms. Komal Aggarwal with Sh. Anil Mittal)

Versus

Shri Sandeep Kumar
 Chairman-cum-Managing Director
 Delhi Transport Corporation
 I.P.Estate
 New Delhi – 110 002. Respondents

(through Sh. Umesh Joshi)

CP-140/2017 in OA-1409/16

Devender Kumar
 Driver
 B.No.24294, Sub. Pl. D.
 Aged about 38 years
 S/o Shri Satbir Singh
 R/o H.No.D-821, Gali No.15
 Near D.A.V. School, Gautam Colony
 Narela, Delhi -40. Petitioner

(through Ms. Komal Aggarwal with Sh. Anil Mittal)

Versus

Shri Sandeep Kumar
 Chairman-cum-Managing Director
 Delhi Transport Corporation
 I.P.Estate
 New Delhi – 110 002. Respondents

(through Sh. Umesh Joshi)

CP-146/2017 in OA-1580/16

Jagdeep
 Driver
 B.No.26368, RJD-II.
 Aged about 34 years
 S/o Shri Mahabir Singh
 R/o VPO Thana Kalan

Tehsil Kharkhoda

District Sonepat, Haryana.

.... Petitioner

(through Ms. Komal Aggarwal with Sh. Anil Mittal)

Versus

Shri Sandeep Kumar

Chairman-cum-Managing Director

Delhi Transport Corporation

I.P.Estate

New Delhi – 110 002.

.... Respondents

(through Sh. Umesh Joshi)

ORDER (ORAL)

Hon'ble Mr. Shekhar Agarwal, Member (A)

These contempt petitions have been filed for the alleged non-compliance of our common order dated 15.11.2016. Today when these matters were taken up, learned counsel for the respondents submitted that the order of this Tribunal had been challenged by the respondents before Hon'ble High Court vide Writ Petition No. 2211/2017 in which on 18.08.2017, Hon'ble High Court has passed the following order:

“Learned counsel for the petitioner states that in the case of DTC Vs. Ram Phal WP (C) No. 1111/2017, an application being C.M. No. No. 20144/2017 has been moved which is listed before the Bench which passed the order dated 10th February, 2017 in the said case. Learned counsel submits that the said application has now been adjourned to 1st September, 2017 by the Division Bench.

In view of the above, adjourned to 29th November, 2017.

The contempt proceedings, if any, initiated against the petitioner to seek reinstatement, shall remain stayed till the next date of hearing.”

2. In view of the aforesaid, we close these CPs and discharge the notices issued to the alleged contemnors. The petitioner shall however be at liberty to seek revival of the CPs once the Writ Petition is decided.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/